

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 5335/2015 in Petition(s) for Special Leave to Appeal (Cr1.)
No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014
in CRLA No. 361/1992 passed by the High Court Of Judicature at
Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for extension of bail)

Date : 01/04/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Nagma Imtiaz, Adv.
Ms. Amra Moosavi, Adv.
For M/s. Equity Lex Associates, Adv.

For Respondent(s)

Mr. Shakeel Ahmad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays and is permitted
to withdraw the application for extension of bail.

Application for extension of bail (CRLMP. 5335/2015) is
dismissed as withdrawn.

[O.P. SHARMA]

Signature Not Verified

COURT MASTER

Digitally signed by
Om Parkash Sharma
Date: 2015.04.01
17:18:11 IST
Reason:

[INDU BALA KAPUR]

COURT MASTER